COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 206 OF 2017 & IA No. 216 OF 2018

Dated: 27th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: TANGEDCO Vs.			 Appellant(s)
Central Electricity Regulatory Commission & Ors.			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. S. Vallinayagam	
Counsel for the Respondent(s)	:	Ms. Poorva Saigal Mr. Shubham Arya for R.2	

<u>ORDER</u>

IA NO. 216 OF 2018 (Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 18.04.2018 after serving copy on the other side.

List the matter on 03.05.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk